

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 8**  
**(IB)-257(PB)/2024**

**IN THE MATTER OF:**

Indian Bank

.... Petitioner/Applicant

Vs.

Raj Singh Gehlot

.... Respondent

**Order u/S. 95(1) of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 01.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Indian : Adv. Ayush Choudhary  
Bank

For the Personal : Adv. V. Anush Raajan and Adv. Pradyumn Yadav  
Guarantor

**ORDER**

By order dated 15.05.2024, we appointed Mr. Navneet Kumar Gupta as RP in this case.

Today, when the matter is taken up, the RP has not appeared and he has not filed the report so far.

List the matter again **on 09.07.2024** for appearance of the RP along with the report.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**